

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.80/96

Tuesday, this the 7th day of October, 1997.

C O R A M

HON'BLE SHRI PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE SHRI AM SIVADAS, JUDICIAL MEMBER

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VK Janaki, *D/o Krishnan,
Vandiparambil House,
Mullurkara PO,
District Trichur.

....Applicant

By Advocate Shri George Cherian.

vs

1. Union of India through the General Manager,
Southern Railway,
Park Town PO, Madras--3.
2. The Divisional Personnel Officer,
Southern Railway, Divisional Office,
Personnel Branch, Trivandrum--14.

....Respondents

By Advocate Shri James Kurian.

The application having been heard on 7th October, 1997,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE SHRI PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant, who is a retrenched casual labour, is aggrieved by the refusal of the respondents to consider her re-engagement against one of the shortfall vacancies for which she had applied in 1992.

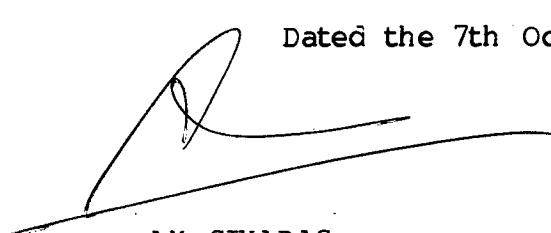
2. Respondents submit that the applicant had not got her name registered in the supplementary live register before 31.3.87 and, therefore, she could not be considered for re-engagement against the shortfall vacancies of Scheduled Caste/Tribe even though she applied in 1992.

contd.

3. We find that under the scheme approved by the Supreme Court the last date for registering retrenched casual labourers for reinstatement was 31.3.87. As stated in Annexure R.1, respondents wanted to prepare a list of eligible retrenched casual labourers belonging to SC/ST community for re-engagement against the shortfall vacancies and finding that the live casual labour register and supplementary live casual labour register did not contain the caste/community of the retrenched casual labours, they called for applications to ascertain the caste/community of the retrenched casual labourers. The reason being only to ascertain the caste/community of the retrenched casual labourers who had already found a place in the supplementary live register, a person who applies for the first time in 1992 cannot be considered. The applicant not having found a place in the supplementary live register cannot claim re-engagement on the basis of an application made in 1992.

4. We accordingly dismiss the application. No costs.

Dated the 7th October, 1997.



AM SIVADAS
JUDICIAL MEMBER



PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

LIST OF ANNEXURE

1. Annexure R1: Copy of the Notification issued by Divisional Personnel Officer, Southern Railway, Trivandrum, No.V/P-171/Group D/Special Drive dated 3.12.93.

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